

(2023) 09 GUJ CK 0089

In the Gujarat High Court

Case No : R/Special Civil Application No. 15649 Of 2023

Kumbhar Narendra Krishnadas

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 08-09-2023

Acts Referred:

Citation : (2023) 09 GUJ CK 0089

Hon'ble Judges : Nikhil S. Kariel, J

Bench : Single Bench

Advocate : Hardik J Jani, Vandana H Jani, Sahil Trivedi

Judgement

A.S. Supehia, J

1. Rule. Learned APP waives service of notice of rule for the respondent State.
2. The present application has been filed for condoning the delay of 248 days in filling Criminal Appeal against the judgment and order dated 29.11.2022 passed by the Sessions Judge, Amreli in Sessions Case No.7 of 2021.
3. Since the applicant-convict is incarcerated in jail and is assailing his conviction and considering the averments made in the application, in the interest of justice, the delay of 248 days in filling Criminal Appeal against the judgment and order dated 29.11.2022 passed by the Sessions Judge, Amreli in Sessions Case No.7 of 2021, deserves to be condoned and is hereby condoned.
4. The present application is allowed. Rule is made absolute to the aforesaid extent.